

Crl. Rev. No. 181/20

Dur Vijay Yadav Vs. State

08.07.2020

Through video conferencing

File is taken up today at the request of Ahlmad.

Present: None.

Ahlmad of this court has brought to my notice that due to typographical error, the date of institution and particulars of case, have been wrongly mentioned in the order/judgment dated 06.07.2020.

Record perused.

It appears that due to typographical error, the wrong particulars have been mentioned. Therefore, the order/judgment dated 06.07.2020 stands modified to the extent that in the present case Criminal Revision number shall be read as '181/2020' instead of '181/19' and date of institution shall be read as '01.07.2020' instead of '01.07.2016'.

Ahlmad is directed to make corrections accordingly under his signatures on each page of order/judgment as I am conducting the instant proceeding of modification from my residence through video conferencing.

Present order be digitally signed. Copy of present order be uploaded on official website and also sent to Ld. Counsel for revisionist through official email.

ANUJ
AGRAWAL

Digitally signed
by ANUJ
AGRAWAL
Date: 2020.07.08
17:36:50 +0530

(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
08.07.2020

official